

## Central Administrative Tribunal Principal Bench

OA-628/2018

**New Delhi, this the 06<sup>th</sup> day of February, 2018**

**Hon'ble Mr. Uday Kumar Varma, Member (A)**

Manohar Singh Chana,  
S/o (L) S. Sampuran Singh,  
Ex. ACIO-II/IB,  
R/o B-33, Bhagwati Garden,  
Uttam Nagar, New Delhi-59.

... Applicant

(Applicant in person)

## Versus

1. Union of India,  
Through the Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi-1.
2. The Director,  
Intelligence Bureau (MHA),  
North Block, New Delhi-1. .... Respondents

## ORDER (ORAL)

Applicant in person argues that his pension has been fixed in a wrong manner because way back his pay scale was not correctly fixed and his pay scale ought to have been revised w.e.f. 1986. He further argues that this error on part of the respondents has continued ever since, resulting into wrong fixation of his pension which is much below his entitlement. He further submits that representations made in this regard by him have remained un-responded by the respondents. It is seen from the record that he has made a representation on 04.12.2017 to The Director, Intelligence Bureau (MHA), in which he has covered all the issues that relate to his grievance. It is the prayer of the applicant that a

time bound direction be given to respondent no. 2, The Director, Intelligence Bureau, to decide his representation.

2. Given the nature of his prayer, there is no necessity to issue notices to the respondents at this stage. Respondent no. 2 is directed to consider and decide the representation made by the applicant dated 04.12.2017 as per law and rules in this regard, within a period of two months from the date of receipt of certified copy of this order. This direction shall not prejudice any aspects of delay, laches or limitation. Needless to add that such a direction shall not in any way, be construed as my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)  
Member (A)**

/ns/